

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c). Information is being collected and will be laid on the Table of the House.

[*Translation*]

Import of Technology

9328. KUMARI UMA BHARTI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have removed all the restrictions from the import of technology;

(b) whether it will affect our research work and efficiency; and

(c) if so, the reasons for talking such a decision?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) No, Sir. As spelt out in the Statement of Industrial Policy of 24th July, 1991:

- (i) The Reserve Bank of India accords automatic permission for foreign technology agreements upto a lumpsum payment of Rs. 1.0 crore, 5% royalty domestic sales and 8% for exports, subject to total payments of 8% of sales over a ten years period from date of agreement or seven years from commencement of production.
- (ii) Other proposals need specific approval of the

Government under the General procedures in force.

(b) and (c). The facility for automatic approval for technology agreements has been extend with a view to injecting the desired level of technological dynamism in Indian industry. Indian companies will be free to negotiate the terms of technology transfer with their foreign counter-parts according to their own commercial judgement. The predictability and independence of action which this measure is providing to Indian industry will induce them to develop indigenous competence for the efficient absorption of foreign technology. Greater competitive pressure will also induce indigenous industry to invest substantially in research and development.

[*English*]

JE and AEs Working In Dwssdu of MCD

9329. SHRI ROSHAN LAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) total number of Junior Engineers (E&M) and Assistant Engineers (E&M) working in Delhi Water Supply and Sewage Disposal Undertaking of Municipal Corporation of Delhi and the number of SC/Engineers in both the categories separately out of them;

(b) the number of Junior Engineers (E&M) appointed on Ad-hoc basis in 1979 against SC/quota on purely temporary basis and the number thereof who are still employed against reserved quota;

(c) the efforts made so far to appoint SC/ST on the posts of Junior Engineers (E&M) against reserved quota and whether candidates have so far been called from Employment Exchanges or by advertising

the vacancies in the newspapers etc;

(d) if no such efforts have been made so far, the reasons therefor;

(e) whether reserving quota in the post of Assistant Engineer (E&M) is complete; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) Delhi Water Supply Sewage Disposal Undertaking has reported that out of 79 Assistants Engineer (E&M), 9 are SC and out of 187 Junior (E&M) 9 belong to SC category.

(b) In 1979, 5 persons from 'unreserved' category were appointed as Junior Engineer (E&M) against the vacancies reserved for SC/ST purely on ad-hoc basis. Later on backlog of the vacancies of reserved category was filled in.

(c) In the year 1979, 1980 and 1981 recruitment drives were launched to fill up the post of SC/ST and all the backlog have been cleared.

(d) In the view of the reply at 'c' the question does not arise.

(e) and (f). The reservation quota in respect of Direct Recruitment is complete.

As regards promotion quota, all the eligible persons in the feeder grade i.e. Junior Engineer (E&M) who come within the extended zone of consideration (with reference to the year-wise vacancies) and fulfill the recruitments of Recruitment Rules have been promoted. As per the Govt. of India's instruction, in cases where SC/ST officials in the feeder grade are not available even within the extended zone of consideration, the vacancies earmarked for

SC/ST are not permitted to carry forward if the post is selection post.

[*Translation*]

Illegal Construction on DDA Land

9330. SHRI YASHWANTRAO PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the property dealers of Ashok Nagar have sold the 6 acres land of DDA illegally;

(b) if so, why this illegal deal did not come to the notice of DDA;

(c) whether the 'Pakka' houses have been constructed on this land and the electricity is also being supplied; and

(d) if so, the action likely to be taken by the Government against such big fraud?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) As reported by Delhi Development Authority, there is no specific information about illegal sale of DDA's land by property dealers. Part of the acquired land of DDA in Gokulpuri village has been encroached upon and some semi-pucca rooms and boundary walls have been unauthorisedly constructed in the area known as Ashok Nagar.

(b) A programme to remove these unauthorised constructions in Ashok Nagar was fixed which could not be carried out because of deterioration in law and order situation in a nearby locality.

(c) As reported by Delhi Electric Supply Undertaking some houses have come up on the land between 'B' and 'D' Block of Ashok Nagar and DDA flats East of Loni Road. No electric connection has been provided in